Central Administrative Tribunal
Principal Bench,New Delhi

O.A.No.1700/94

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New Delhi this the 24th Day of March,1995.

Hon'ble Shri J.P. Sharma, Member (A)
Hon'ble Shri B.K. Singh, Member (J)

1. Shri Gopal Singh,
S/o Shri Pan Singh,
Metro Lorry Driver
Divn CD VII, CPWD
I.P. Bhavan,New Delhi.

2. Shri P. Manhoran,
S/o Shri P.K. Nayyar,
Motor Lorry Driver
in Parliament Works Division II
CPWD, I.P. Bhawan,New Delhi.

3. Shri Pakir Ram,
S/o Shri Bachi Ram,
as Motor Lorry Driver
in Division CD VII, CPWD,
I.P. Bhawan, New Delhi.

(Address: C/o Garg Roy & Associates,
14A/13, WEA Karol Bagh,
New Delhi:110 005.

...Applicants

(By Advocate :Mr T.L. Roy,Proxy for Shri SM Garg)

Versus

Union of India, through

1. Director General of Works,
CPWD, Nirman Bhavan,
New Delhi.

2. The Executive Engineer,
CPWD., CD-VII, I.P. Bhavan,
New Delhi.

3. The Executive Engineer,
CPWD Parliament Works Division II,
I.P. Bhavan, New Delhi.

....Respondents

(By Advocate :Shri M.M. Sudan)

Judgement (Oral)
(By Hon'ble Shri J.P. Sharma,Member (J))

The grievance of the applicant as projected in this application under Section 19 has been that they have not been regularised in their appointment on the post of motor lorry driver/driver although they have been working

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on mustor roll at least for the last 5 to 8 years with the CP.W.D. department. The applicants have prayed that a direction be issued to the respondents to regularise the services of the applicants.

On notice the respondents filed the reply contesting the reliefs prayed for in the Original Application. In the reply it was stated that as and when turn of the applicant is reached they shall be regularised in their appointment. This application was dismissed for non-prosecution in default of the applicant by the order dated 22.12.94. However, this orcder is recalled at the instance of Petitioner in M.A.284/95,on 6.3.95 and when the case was ordered to be listed for today for final hearing.

Shri M.M. Sudan appears for the respondents and states that the respondents during the pendency of this application have regularised the applicants in their appointment, and he has also placed before the Bench letter No.AE.III/PNDII/Court Case/94-95 dated 3.3.95 addressed to the learned counsel for the respondents by the Executive Engineer,Parliament Works, Divn II CPWD,New Delhi, and that letter has been taken on record and placed in Part-A of the file. The learned Proxy Counsel Shri T.L. Ray appearing for Shri S.M. Garg & Associates Counsel for the applicant, did not press this application. In view of this statement at the Bar given

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by the learned counsel for the respondents Shri M.M. Sudan that the reliefs prayed for by the applicants have already been granted, this application, therefore, is dismissed as infructuous with no order as to costs.

(B.K. Singh)
Member (A)

(J.P. Sharma)
Member (J)

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